

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPLE BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 621/2018

IN THE MATTER OF:-

MAHENDRA PANDEY

APPLICANTS(S)

VS.

UNION OF INDIA & ORS.

RESPONDENT(S)

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Anand Kumar
12/02/2020

(ANAND KUMAR)
SCIENTIST-E

CENTRAL POLLUTION CONTROL BOARD
PARIVESH BHAWAN, EAST ARJUNA NAGAR,
DELHI-110032

PLACE: DELHI
DATED: 12.02.2020

**Status Report on Management of E-Waste and Hazardous &
Other Wastes**

**IN COMPLIANCE TO THE HON'BLE NGT PRINCIPAL BENCH, NEW DELHI
ORDER DATED 23.09. 2019 IN THE MATTER OF O.A No. 621 of 2018
(MAHENDRA PANDEY VS. UNION OF INDIA & OTHERS)**

BY
CENTRAL POLLUTION CONTROL BOARD
FEBRUARY 2020

Arund Kumar

**Status Report in compliance to the order dated 23-09-2019 in the matter of
OA no. 621 of 2018, (Shri Mahendra Pandey Vs. Union of India & Others)**

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Anand Kumar

Status Report in compliance to the order dated 23-09-2019 in the matter of OA no. 621 of 2018, (Shri Mahendra Pandey Vs. Union of India & Others)

1.0 Background:

Hon'ble NGT in the matter of OA No. 621/2018, (Shri Mahendra Pandey Vs. Union of India & Others) vide its order dated 23.09.2019 which is reproduced below:

"In view of the above status report, steps for disposal of e-waste and black powder generated be processed in accordance with law. It may be ensured that there is no illegal dismantling of e-waste. Any dismantling/recycling has to be in accordance with the Rules, TSDF must also be compliant with the Rules. Such precautions of compliance of Rules are required by all handlers/recyclers of e-waste/hazardous or other waste throughout the country. This direction may be circulated by CPCB to all concerned and status of compliance may be filed before this Tribunal in pending matters dealing with the issue of e-waste/hazardous and other wastes."

The above order was circulated to all the SPCBs/PCCs for its compliance. Reports with regards to implementation of Action Plan for enforcement of e-waste rules have also been received from 31 SPCBs/PCCs. The compliance status is given below:

1.1 Compliance with regard to 'Dismantling and Recycling of e-waste as per the rules'

As per CPCB record there are three hundred twelve (312) numbers of dismantlers/recyclers in eighteen (18) states of the country. Out of eighteen (18) SPCB/PCC seventeen (17) have provided verification report on the dismantling and recycling facilities authorised in their state. One (01) state that is Uttar Pradesh has not provided any information so far in this regard.

Verification reports of two hundred and sixty-three (263) dismantling and recycling facilities are available and out of these two hundred and seven (207) facilities were found operational, twenty-seven (27) were found non-operational, sixteen (16) were found closed and status of operation of thirteen (13) facilities were not provided by SPCBs/PCCs.

Out of two hundred and sixty-three (263) dismantling and recycling facilities, ninety-nine (99) facilities were found complying, one hundred and six (106) facilities were found non-complying and the status of fifty-eight (58) facilities were not provided.

1.2 Compliance with regard to 'no illegal dismantling and recycling of e-waste'

Sixteen (16) SPCBs as per the list below have informed that they have initiated drive against illegal dismantling and recycling of e-waste. As per the report no such activity was reported in the state AP, Bihar, Chandigarh, Chhattisgarh, Haryana, H.P, Jammu & Kashmir, Karnataka, Maharashtra Meghalaya, Punjab, Puducherry and Telangana. Delhi PCC and SPCBs of Kerala and UP has reported actions against illegal dismantling and recycling of e-waste.

The details are given below:

S.No	SPCB/PCC	Action taken
1.	Delhi	DPCC has carried out checking of, dismantling, and recycling of e-waste in Delhi, 09 teams were constituted with representation from Revenue, MCD, Delhi Police and DPCC. The said teams have identified 31 occupiers engaged in illegal e-waste storage/ handling in eastern & northern zones of Delhi
2.	Kerala	Kerala SPCB has initiated actions for checking informal trading dismantling and recycling of e-waste in its State.

S.No	SPCB/PCC	Action taken
		During the drive, Kerala SPCB disposed 199532.2 Kg of e-waste from informal sector to registered recyclers.
3.	UP	UP SPCB informed that regular drives are being conducted against illegal processing and dumping of e-waste. Action has been taken by UPPCB against illegal e-waste processing units. Eighty (80) such illegal melting furnace units were dismantled in Loni District of Ghaziabad in Nov, 2019 and FIR has been lodged against 16 persons. Further illegal E-Waste of 6.850 ton was seized and 05 illegal godown were sealed by district administration in district Moradabad. Environmental compensation of 60 Lakhs is imposed and closure orders have been issued against 04 illegal E-waste Processing Units.

Fifteen (15) SPCBs have not yet started drive against illegal dismantling and recycling of e-waste.

Naval Kumar

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2.0 Compliance Status of Handling and Disposal of Hazardous and Other Wastes under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016:

With regard to issues related to recyclers of hazardous or other waste and common HW TSDF compliance status as given below:

- I. All the pre-processing and recycling/utilisation facilities need to be treated as critical environmental infrastructure facilities for sound environmental management of hazardous waste so as to ensure enhanced level and frequency of enforcement and environmental monitoring. Elaborate protocols are needed to be developed by all SPCBs/PCCs.***

As per the status submitted by SPCBs/PCCs, Hazardous & other wastes recycling and utilising facilities are available in 25 SPCBs/PCCs (namely Andhra Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Goa, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Kerala, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Odisha, Punjab, Rajasthan, Tamil Nadu, Telangana, Tripura, Uttar Pradesh, Uttarakhand and West Bengal).

09 SPCBs/PCCs namely Andaman & Nicobar Island, Delhi Lakshadweep, Meghalaya, Mizoram, Nagaland, Sikkim have reported that there are no Hazardous & Other waste recycling/utilizing facility in their States/UTs. Further, Daman, Diu, Dadar and Nagar Haveli has not provided the information in this regard.

Of the above 25 SPCBs/PCCs, 16 States/UTs (namely Andhra Pradesh, Goa, Gujarat, Himachal Pradesh, Jammu & Kashmir, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Tamil Nadu, Telangana, Odisha, Puducherry, Punjab, Uttar Pradesh and West Bengal) have reported that protocols has been developed for enhanced level and frequency of monitoring in case of hazardous & other waste recycling/utilizing facilities.

Whereas, except Uttarakhand, the remaining 08 States/UTs namely Assam, Bihar, Chandigarh, Chhattisgarh, Haryana, Kerala, Rajasthan and Tripura have informed that the said protocol for enhanced level of monitoring is yet to be developed and also provided timeline for the same.

- II. All SPCBs/PCCs shall conduct environmental audit including the site selection criteria, design and layout for the TSDFs in next one year. They can engage expert institutes for the purpose and seek CPCB's technical advice on the ToR of the study.***

As per the status submitted by SPCBs/PCCs, of the 18 States/UTs having common TSDFs, 09 SPCBs of Haryana, Maharashtra, Karnataka Kerala, Odisha, Tamil Nadu, Uttar Pradesh, Uttarakhand and West Bengal have informed that necessary initiatives have been taken w.r.t environmental audit for the TSDFs.

However, such audits have not been planned by remaining 09 SPCBs/PCCs of Andhra Pradesh, Chandigarh, Gujarat, Himachal Pradesh, Jharkhand, Madhya Pradesh, Punjab, Rajasthan and Telangana.

Further, with regard to remaining 17 States/UTs (namely Andaman & Nicobar, Arunachal Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Delhi, Goa, Jammu & Kashmir, Manipur, Meghalaya, Mizoram, Nagaland, Puducherry, Sikkim, Tripura and Lakshadweep) not having common TSDF the status as provided by SPCBs/PCCs are given below;

For setting up of common HW TSDFs in these States/UTs, CPCB has categorized these states based on threshold of generation of hazardous waste.



As per CPCB categorization, (i) States/UT generating less than 500 MTA of landfillable hazardous waste may be permitted to continue with existing sharing arrangement with neighbouring States/UTs having authorized TSDF; (ii) States/UTs generating more than 500 MTA or less than 5000 MTA of landfillable hazardous waste shall be categorized as Small and may be given more time for commissioning of common TSDF and (iii) States/UTs generating 5000 MTA or more of the landfillable hazardous waste need to take immediate action for commissioning of common TSDF.

Based on the information provided by the SPCBs/PCCs and as per above categorisation:

- (I). Assam and Chhattisgarh generates about 9956 MT and 11900 MT of landfillable hazardous waste respectively, therefore needs to commission the common TSDF on or before 31/03/2020. In this context, Assam PCB has informed that site has been identified for the setting up of common TSDF and Chhattisgarh has informed that Site has been identified, process has been initiated for selection of bidder.
- (II). Delhi and Goa generates 4751 MT & 3046 MT of landfillable hazardous waste respectively, therefore needs to set up TSDF before 01/01/2021. Delhi has informed that work has been awarded by DSIIDC for setting up of TSDF. Goa PCB has informed that Environmental clearance has also been granted for setting of common TSDF.
- (III). Remaining 13 States/UTs namely Andaman & Nicobar Island, Arunachal Pradesh, Bihar, Chandigarh, Jammu & Kashmir, Lakshadweep, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura and Puducherry are generating less than 500MT of landfillable hazardous waste therefore may make sharing arrangement with neighbouring States/UTs having authorized TSDF.

Further,

- Chandigarh, Puducherry and Sikkim has informed that they have made sharing arrangement with Punjab, Karnataka and West Bengal respectively for disposal of hazardous waste.
- Further, Bihar has informed that Environmental Clearance has been granted for setting up of TSDF. Meghalaya has informed that site has been identified for setting up of TSDF and Mizoram has informed that initiative has been taken by Chief Secretary of the state for setting up of TSDF. J&K has informed that action has been initiated with regard to setting up of TSDF and Tripura has informed that sharing arrangement has been proposed with Assam.
- Remaining 05 States/UTs (namely Andaman & Nicobar Island, Arunachal Pradesh, Lakshadweep, Manipur, and Nagaland) have not provided information with regard to sharing arrangement for Disposal of Hazardous Waste

Further, with regard to the status of permanent disposal of hazardous waste (black powder) in TSDF at Amroha, Uttar Pradesh, UPPCB has informed that Environmental Clearance for the HW TSDF site at Amroha has been obtained from Ministry of Environment, Forest and Climate Change. At present, the hazardous and other waste (black powder) has been temporarily stored in MSW site located at Rampur Road, Moradabad. Also UPPCB has informed that regular monitoring has been carried out to ensure that no illegal dumping of such hazardous and other wastes is being done. UPPCB has also informed that the project proponent has confirmed that the work has started and first cell of capacity 1.0 lakh MT for storage of hazardous waste shall be functional by May, 2020. The status report on the same has been filed by UPPCB before Hon'ble NGT, New Delhi (Copy of the status report filed by UPPCB is appended as **Annexure II**).

Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 621/2018
(M.A. No. 1505/2018)
(Earlier O. A. No.58/2017)

(With Report dated 03.08.2019)

Mahendra Pandey

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 23.09.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): Mr. Gaurav Bansal, Advocate

For Respondent(s): Mr. Krishna Kumar Singh, Advocate for
MoEF&CC
Mr. Pradeep Mishra, Advocate for UPPCB
Mr. Abhishek Yadav and Mr. Utkarsh Sharma,
Advocates for State of UP
Mr. Rajkumar, Advocate for CPCB

ORDER

1. The issue for consideration is disposal of e-waste and black powder generated in the process. The matter has been dealt with by this Tribunal in earlier orders. On 10.09.2018, the Tribunal considered the report of the CPCB that illegal and unscientific disposal of e-waste was taking place in violation of the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Level of mercury was

found to be above screening level at Ramganga River. It was observed that District Administration was not able to handle the situation in spite of repeated orders. Accordingly, the Chief Secretary, Uttar Pradesh was directed to monitor the steps to be taken in the interest of public health and to report compliance to this Tribunal.

2. Accordingly the Chief Secretary, UP, gave a report which was considered on 16.01.2019 to the effect that an action plan was prepared to be executed in two stages. In Stage- I, there will be temporary storage and in Stage - II, permanent facility will be set up.
3. Status report as on 03.08.2019 has been handed over during the hearing to the effect that temporary storage has been ensured and several steps taken for permanent disposal in TSDF at Amroha. The entire process will be completed within three months.
4. In view of the above status report, steps for disposal of e-waste and black powder generated be processed in accordance with law. It may be ensured that there is no illegal dismantling of e-waste. Any dismantling/recycling has to be in accordance with the Rules. TSDF must also be compliant with the Rules. Such precautions of compliance of Rules are required by all handlers/recyclers of e-waste/hazardous or other waste throughout the country. This direction may be circulated by CPCB to all concerned and status of compliance may be filed

before this Tribunal in pending matters dealing with the issue of e-waste/hazardous and other waste¹.

5. Let a final compliance report be filed before the next date by e-mail at judicial-ngt@gov.in.

A copy of this order may be sent to CPCB by e-mail.

List for further consideration on 12.02.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

September 23, 2019
Original Application No. 621/2018
A

¹ Rajiv Narayan & Anr. Vs. Union of India & Ors. (Hazardous and other waste), O.A No. 804/2017 listed on 28.04.2020 and Shailesh Singh Vs. State of UP & Ors. (E-waste), O.A No. 512/2018 listed on 12.02.2020

Progress Status of
" Action Plan with Timeline for Disposal of Hazardous Waste lying on the
banks of river Ram Ganga in Moradabad"
submitted before Hon'ble National Green Tribunal by State of Uttar Pradesh in
O.A. No. 621/2018 (Earlier O.A. No. 58/2017)
Mahendra Pandey vs. Union of India & Ors.

January 2020


Anil Chandra
Chief Environmental Officer
U.P. Pollution Control Board

1- Hon'ble National Green Tribunal in O.A. No. 621/2018 (Earlier O.A. No. 58/2017) Mahendra

Pandey vs. Union of India & Ors passed order dated 16.01.2019 as reproduced below:-

“1. The issue for consideration is disposal of e-waste and black powder generated in the process. The matter was dealt with by this Tribunal in earlier orders.

2. On 10.09.2018, the Tribunal considered the report of the CPCB that illegal and unscientific disposal of e-waste was taking place in violation of the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Level of mercury was found to be above screening level at Ramganga River. It was observed that District Administration was not able to handle the situation inspite of repeated orders. Accordingly, the Chief Secretary, Uttar Pradesh was directed to monitor the steps to be taken in the interest of public health and to report compliance to this Tribunal.

3. On 16.10.2018, compliance report furnished by the Chief Secretary, Uttar Pradesh was considered. The report stated that the action plan was prepared and timelines were laid down. Stage-I provided for temporary storage


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and Stage-II provided for permanent treatment and disposal in Treatment Storage Disposal Facility (TSDF).
Direction was issued to take further steps and furnish an interim report.

4. Accordingly, interim progress report has been received on 08.01.2019 stating that the work has been allotted to M/s. Sangam Mediserve Private Limited and the Uttar Pradesh State Pollution Control Board (UPSPCB) had granted Consent to Establish. Environment Impact Assessment (EIA) has been undertaken. Further progress report has been handed over today stating that the process for public consultation is being undertaken.

5. Learned Counsel for the UPPCB states that all the steps required in the matter will be completed before 08.02.2019 which is the timeline proposed. The Central Pollution Control Board (CPCB) has issued MOP in the matter.

6. In view of above, the matter may now be listed for further consideration on 08.03.2019 instead of the earlier scheduled date.

7. Further progress report in the matter be filed before the next date.”

2- The Chief Secretary, Govt. of Uttar Pradesh filed the Progress Status of Action Points before Hon'ble National Green Tribunal on 07-03-2019 inter-alia submitting that Stage 1 of the Action Plan, involving Temporary



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Chief Environmental Officer
U.P. Pollution Control Board,
Lucknow

Storage of Black Powder in Municipal Waste Disposal Site at Rampur Road, Moradabad, after making all necessary arrangements as provided in the protocol of Central Pollution Control Board, has been completed as per the schedule and target timeline.

- 3- Thereafter, activity wise interim progress details were submitted before the Hon'ble NGT on 03-08-2019.
- 4- That Hon'ble NGT, after perusing the above progress report, passed order dated 23-09-2019. The salient operative portion of order dated 23-09-2019 is reproduced below :

"3. Status report as on 03.08.2019 has been handed over during the hearing to the effect that temporary storage has been ensured and several steps taken for permanent disposal in TSDF at Amroha. The entire process will be completed within three months.

4. In view of the above status report, steps for disposal of e-waste and black powder generated be processed in accordance with law. It may be ensured that there is no illegal dismantling of ewaste. Any dismantling/recycling has to be in accordance with the Rules. TSDF must also be compliant with the Rules. Such precautions of compliance of Rules are required by all handlers/recyclers of e-waste/hazardous or other waste throughout the


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country. This direction may be circulated by CPCB to all concerned and status of compliance may be filed before this Tribunal in pending matters dealing with the issue of e-waste/hazardous and other waste."

5- The latest activity wise updated progress details are as below :

STAGE 1: COMPLETED AS PER SCHEDULE AND PROJECTED

TIMELINE - All Activities have been Completed & Black Powder lying

earlier on the banks of river Ramganga has been removed and temporarily stored in the premises of MSW site, Rampur Road, Moradabad.

Temporary Storage of Black Powder in Municipal Waste Disposal Site at Rampur Road, Moradabad after making necessary arrangements as provided in the protocol of Central Pollution Control Board.


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Post Monitoring of site of temporary storage of Black Powder :

- U.P. Pollution Control Board has conducted Ground Water Quality Monitoring at 04 points nearby the Solid Waste disposal site located at Deer Park, Rampur Road, Moradabad.
Date of Sampling : 06-01-2020

Parameter	Site of Sampling				Permissible limit
	Near dumping ground	MSW	Near Basantpur temple	Infront of Mr. Jagdeesh House	
pH	7.55		7.48	7.47	6.5 -8.5
Colour (Hezon)	40*		40*	40*	5
Suspended Solid (mg/l)	18		24	28	
Disolve Solid (mg/l)	230		244	268	500
Hardness (mg/l)	172		194	222*	200
Calcium (mg/l)	54.4		50.4	56.8	75
Magnicium (mg/l)	8.64		16.32	19.2	30
Copper (mg/l)	0.006		0.0028	0.003	0.05
Iron (mg/l)	0.603*		1.82*	8.074*	0.3
Nickle (mg/l)	0.01		0.0038	0.0118	0.02
Zinc (mg/l)	0.3158		0.0782	0.0498	5

Note : All Metallic Parameters except Iron are within the norms.



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- U.P. Pollution Control Board has conducted Ground Water Quality Monitoring at 04 points near the banks of river Ramganga on which the Black Powder was disposed of earlier. The Ground Water Monitoring Results are as below:

Analysis Report of Hand Pump

S. No	Sampling Date	Name of Handpump	Sampling Point	pH	Colour (Haze in Unit)	Odour	TDS (mg/L)	Hardness as CaCO ₃ (mg/L)	Calcium as Ca ⁺⁺ (mg/L)	Magnesium as Mg ⁺⁺ (mg/L)	Chloride as Cl (mg/L)	Iron as Fe (mg/L)	Zinc as Zn (mg/L)	Copper as Cu (mg/L)
1	04.11-19	India Marka-II	Campus of Dumping Yard, Nagar Nigam, Katgahar, Moradabad.	7.61	Colour less	Odourless	155	190	51.20	14.88	9.99	0.16	3.98	<0.1
2	04.11-19	India Marka-II	Near Saini Dharam Kanta, Vill-Ram Nagar Maghara, Rampur Road, Moradabad.	7.57	Colour less	Odourless	151	156	36.80	15.36	13.99	0.23	3.3	BDL
3	04.11-19	Shallow Handpump	Near M/s Designco, Vill-Ram	7.33	Colour less	Odourless	195	224	62.40	16.32	19.99	1.05	0.86	BDL


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4	04.11-19	India Marka- II	Nagar, Maghara, Rampur Road, Moradabad	7.42	Colour less	193	202	58.40	13.44	21.99	1.08	0.6	<0.1
Standard As Per BIS 10500:2012 (Acceptable Limit)				6.5- 8.5	5.0	500. 00	200.00	75.00	30.00	250.0 0	0.3	5.0	0.05
Standard As Per BIS 10500:2012 (Permissible Limit)				6.5- 8.5	15.0	2000 .00	600.00	200.0 0	100.00	1000. 00	No Relaxa tion	15.0	1.5

Note- All the values are mg/L except pH.

The above results of Handpumps are within the acceptable limit as per specification standard BIS 10500:2012 except Iron value of Shallow Handpump and India Marka Handpump samples Sr. No. 03 and 04..


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• **STAGE 2:**

Permanent Disposal of Black Powder in TSDF proposed at Amroha, Uttar Pradesh subject to the project being issued Environmental Clearance and Consent to Establish.

- The TSDF is being developed by M/s Sangam Mediserve Pvt. Ltd. The site of TSDF is located at plot no. 940, 941, 944 at Village-Kharpari, Tehsil-Hasanpur, District-Amroha, Uttar Pradesh.
- UPPCB vide its letter dated 16.11.2018 has issued Consent to Establish to M/s Sangam Mediserve Pvt. Ltd. for setting up of the Common Hazardous Waste Treatment Storage and Disposal Facility and E-waste Processing Facility at village Kharpari, Tahsil – Hasanpur, District – Amroha.
- M/s Sangam Mediserve Pvt. Ltd. has applied for Environmental Clearance from State Environmental Impact Assessment Authority under the provisions of EIA Notification 2006 of MoEF&CC, Govt. of India.
- The matter was considered by the State Level Expert Appraisal Committee in its meeting held on dated 06-02-2019 and SEIAA in its meeting dated 06-03-2019. A presentation was made by the project proponent.


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- The State Environmental Impact Assessment Authority has issued the terms of reference (TOR) for the preparation of EIA regarding the proposed Common Hazardous Waste Treatment Storage And Disposal Facility (CHW-TSDF), located at Khata Number- 941, 942 and 944, Village- Kharpadi, Tehsil- Hasanpur, District Amroha, U.P., by M/s Sangam Mediserve Pvt. Ltd..
- The project proponent has incorporated the terms of reference issued by State Environmental Impact Assessment Authority and submitted the EIA report.
- As per the provisions of EIA notification, 2006, as amended, public hearing for the project has been conducted on 13-09-2019.
- The public hearing for the said project has been conducted on 13-09-2019.
- The State Level Environmental Impact Assessment Authority, Uttar Pradesh, vide its letter no. 574/Parya/SEAC/4484/2019 Dated 28-01-2020, has issued Environmental Clearance for Common Hazardous Waste Treatment Storage and Disposal Facility (CHW-TSDF) at Khata Number-941, 942 and 944, Village-



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Kharpadi, Tehsil-Hasanpur, District- Amroha, U.P. M/s Sangam Mediserve Pvt. Ltd.. The copy of Environmental Clearance is enclosed.

- The Project Proponent M/s Sangam Mediserve Pvt. Ltd., vide letter dated 07-02-2020, has confirmed that the work has started and first cell of capacity 1.0 Lakh MT for storage of Hazardous Waste shall be functional by May 2020.

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Regular Monitoring

- Regular Monitoring is carried out to ensure that no illegal processing of e-waste is carried out and no illegal dumping of Black Powder is done.
- Since April 19 UPPCB has issued Closure Orders against 84 illegal Metal Furnace units in Moradabad.
- U.P. Pollution Control Board has issued Closure directions against 04 illegal e-waste processing units and also imposed Environmental Compensation of Rs. 60 Lakh (Rs.15 Lakh each) on the said defaulter units in the month of October - November, 2019. All the 04 units are lying closed.


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• Three (03) Illegal e-waste godown and Nine (09) Illegal E-waste processing units have been sealed on 20.11.2019, 04.12.2019, 06.01.2020 & 07.01.2020 respectively 26-02-2019 and 16-11-2019 by U.P. Pollution Control Board with District Administration.

• In compliance of orders of Hon'ble NGT dated 30-10-2019 in O.A. No. 855/2019 Lav Kumar Gupta vs. State of Uttar Pradesh. District Magistrate, Moradabad, constituted a committee comprising of City Magistrate, Circle Office-Police, Assistant Environmental Engineer, U.P. Pollution Control Board and Executive Engineer, U.P. Power Corporation Ltd., for the joint survey of the said area and for taking action against illegal E-Waste processing units, if needed.

The said Committee conducted the survey on 27-11-2019 and found that no E-Waste processing unit was found operating in the said area of Lalbagh and adjoining areas in Moradabad city. The Committee concluded that at present there are no illegal E-Waste processing units in the said localities in Moradabad, Uttar Pradesh.

The Compliance and Action Taken Report filed before Hon'ble NGT on 28-11-2019 is enclosed.



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U.P. Pollution Control Board
Lucknow

- 5 Nos of E-waste dismantling units are working in formal sector after obtaining CTO/Authorization from UPPCB. These are as below-

S.No.	Name & Address of Unit	Capacity (T/Annum)
1	FUTURE WEB,48-A, HARTHALA INDUSTRIAL AREA, KANTH ROAD, DISTRICT-MORADABAD, U.P., 244001	750
2	J.A.O. E-WASTE RECYCLING COMPANY, VILLAGE-JAITPUR, KASHIPUR ROAD, TEHSIL-SADAR, DISTRICT-MORADABAD, U.P., 244001	720
3	BUDDHA INDUSTRIES, BEHIND VISION EXPORT, FARIDPUR, SAMBHAL ROAD, DISTRICT-MORADABAD, U.P., 244001	250
4	LATOORI SHAH TRADERS Gata No-1396, Baroo Bhura Road, Bhojpur-Dharampur. DISTRICT-MORADABAD, U.P., 244001	1200
5	NR EWASTE COMPANY, Gata No-235, 237, 245, 250K, Village-Sirsa Inayatpur, Tehsil DISTRICT-MORADABAD, U.P., 244001	750

- That e-waste from Moradabad, generated in legal processing units, is being collected by M/s Karo Sambhav, an organization registered by CPCB as PRO. The said organization has collected 201.77 MT of e-waste from


 Amit Chandra
 Chief Environmental Officer
 U.P. Pollution Control Board,
 Lucknow

Moradabad City for its safe disposal as per the provisions of E-Waste Management Rules, 2016 during last 04

Months i.e. September, 2019 to December, 2019. The detailed chart of e-waste collection is as below :

Sr. No	Collection Channels	E-waste Collection(Kg)	KYC / Formalization Process						
			Moradabad	GST No.	Digital Payment	PAN Card	Aadhar Card	GST Certificate	
	Formalised Aggregators								
1	Aazam	2,860.00	NA	Yes	Yes	Yes	Yes	No	No
2	Ajmer Traders	74,580.00	09CIDPA3348A1ZU	Yes	Yes	Yes	Yes	Yes	Yes
3	Babu Ali	4,865.00	NA	Yes	Yes	Yes	Yes	No	No
4	Babu Traders	14,440.00	09AQZPA4787F1Z7	Yes	Yes	Yes	Yes	Yes	Yes
5	Dilshad	2,875.00	NA	Yes	Yes	Yes	Yes	No	No
6	Farman	4,305.00	NA	Yes	Yes	Yes	Yes	No	No
7	Irfan	2,380.00	NA	Yes	Yes	Yes	Yes	No	No
8	M/s Akhtar	18,595.00	NA	Yes	Yes	Yes	Yes	No	No
9	Mehboob Hasan	1,335.00	NA	Yes	Yes	Yes	Yes	No	No
10	Mohd. Sayed	4,095.00	NA	Yes	Yes	Yes	Yes	No	No
11	Mohd. Tahir	1,725.00	NA	Yes	Yes	Yes	Yes	No	No
12	Nadeem	3,840.00	NA	Yes	Yes	Yes	Yes	No	No
13	Naseem Jahan	1,505.00	NA	Yes	Yes	Yes	Yes	No	No

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Amit Chandra
Chief Environmental Officer
U.P. Pollution Control Board,
Lucknow

14	Sabir Husain	12,650.00	NA	Yes	Yes	Yes	No
15	Shakib	1,345.00	NA	Yes	Yes	Yes	No
16	Sonu	2,080.00	NA	Yes	Yes	Yes	No
17	Waseem	5,098.00	NA	Yes	Yes	Yes	No
Via Partners							
1	Collection from Micro Aggregators via HPPI	43,197.10	NA	Yes	Yes	Yes	No
	Grand Total	2,01,770.10					

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 Amit Chandra
 Chief Environmental Officer
 U.P. Pollution Control Board,
 Lucknow

Phone : 2485594



उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड

1-ए/आई०एन०एस०-1 आवास विकास कालोनी, बौद्ध विहार, दिल्ली रोड, मुरादाबाद

UTTAR PRADESH POLLUTION CONTROL BOARD

1-A/L.N.S.-1, Avas Vikas Colony, Baudha Vihar, Delhi Road, Moradabad

संख्या

4056

N-13

0.A. 855

27/11/19

दिनांक : 28/11/19

To,

Through E-Filing

The Registrar General,
Hon'ble National Green Tribunal,
Principal Bench, New Delhi.

Subject: Regarding filing of Compliance and Action Taken Report before
Hon'ble NGT passed an order Dated-30.10.2019 in OA NO-855/2019
Love Kumar Gupta Vs State of U.P.

Sir,

With reference to above mentioned subject, please find enclosed herewith
Compliance and Action Taken Report along with Annexure containing total number
of pages-03.

Enclosures: 1- Compliance and Action Take Report.
2-Letter For Constitution of Committee.
3-The Report dated-27.11.19 of Joint Committee.

Yours Sincerely

(Ajay Sharma)
Regional Officer

Copy To:-

- 1- District Magistrate, Moradabad.
- 2- Shri Pradeep Mishra, Advocate for U.P. Pollution Control Board.
- 3- CEO-7, U.P. Pollution Control Board, Lucknow.
- 4- Chief Law Officer, U.P. Pollution Control Board, Lucknow.

Regional Officer

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Head Office : PICUP BHAWAN, VIBHUTI KHAND, GOMTI NAGAR, LUCKNOW.

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Compliance Report in the matter of O.A.NO.855/2019-Lav Kumar Gupta Vs State of Uttar Pradesh

Hon'ble NGT New Delhi passed an order on 30-10-19 in the matter of O.A.NO.855/2019-Lav Kumar Gupta Vs State of Uttar Pradesh:-

"..... Let the District Magistrate, Moradabad and U.P. State Pollution Control Board (State PCB) look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report to this Tribunal within one month from the date of receipt of copy of this order by e-mail at judicial-ngt@gov.in .The state PCB will be the nodal agency for coordination and compliance."

COMPLIANCE AND ACTION TAKEN :-

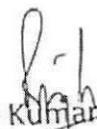
In reference to the application regarding illegal operation of e-waste kilns in the streets and open places on the road from Moradabad to Lalbagh near Rani Kishori, U.P. the following actions has been taken:

1. A committee was costutured comprising City Magistrate, Circle Office-Police, Assistant Environmental Engineer- U.P.Pollution Control Board and Executive Engineer-U.P. Power Corporation Ltd. , for the joint survey of the said area and if needed for taking the action against illegal E-Waste processing units. Letter for constitution of committee is annexed as **Annexure-01**
2. The joint committee conducted the survey of the said area on 27-11-2019 and submitted a report dated 27-11-2019. (Annexed as **Annexure-02**)
3. According to the report of the joint committee, no E-Waste processing unit was found operating in the said area of Lalbagh and adjoining areas in Moradabad city.

CONCLUSION:

At present there are no legal/illegal E-Waste processing units in the said localities in Moradabad, Uttar Pradesh.


(Ajay Sharma) ^{LS}
Regional Officer
U.P.Pollution Control Board
Moradabad


(Rakesh Kumar Singh)
District Magistrate
Moradabad